

NAME OF CORPOATE DEBTOR : **M/S KAPASI INFRACON LLP**

DATE OF COMMENCEMENT OF CIRP : **03RD APRIL 2024**

LIST OF CREDITORS AS ON : **30TH JUNE, 2025**

**LIST OF OPERATIONAL CREDITORS (OTHER THEN WORKMEN AND EMPLOYEES AND GOVERNMENT DUES)**

**( AMOUNT IN Rs )**

S.NO	NAME OF CREDITOR	DETAILS OF CLAIM RECEIVED		DETAILS OF CLAIM ADMITTED						AMOUNT OF CONTINGENT CLAIM Rs.	AMOUNT OF ANY MUTUAL DUES, THAT MAY BE SET-OFF	AMOUNT OF CLAIM NOT ADMITTED	REMARKS, IF ANY
		DATE OF RECEIPT	AMOUNT CLAIMED	AMOUNT OF CLAIM ADMITTED	NATURE OF CLAIM	AMOUNT COVERED BY SECURITY INTEREST	AMOUNT COVERED BY GUARANTEE	WHETHER RELATED PARTY?	VOTING PERCENTAGE				
1	FUTURE UNIVERSAL PETROCHEM PRIVATE LIMITED	18.04.2025	9,77,11,440	2,93,83,541	-	-	-	-	-	-	-	6,83,27,899	The claim amount of ₹9,77,11,440/- submitted in Form B was calculated up to 17.04.2025 instead of the Insolvency Commencement Date (ICD), i.e., 03.04.2025, and was found to include interest at the rate of 18% per month, which is not in line with the agreement or industry standards. The discrepancy was communicated to Future Universal Petrochem Private Limited. The claim has been recalculated at the standard interest rate of 18% per annum up to the ICD, i.e., 03.04.2025, and an amount of ₹ 2,92,22,619/- has been provisionally admitted.and the balance amount of ₹6,83,27,899/- has not been admitted.
2	REDDOT ONE INFRA PRIVATE LIMITED	30.05.2025	2,58,43,764	1,43,88,249	-	-	-	-	-	1,14,55,515	-	-	The claim amount of ₹2,58,43,764/- submitted in Form B was found to include interest calculated at the rate of 18% per month. However, no supporting agreement or document has been provided to substantiate the claim for interest. This discrepancy was duly communicated to Reddot One Infra Pvt. Ltd..  The claim has been provisionally admitted only to the extent of the principal outstanding amount of ₹ 1,43,88,249/-. The balance amount of ₹ 1,14,55,515/-, representing the claimed interest, has been treated as a contingent claim, subject to verification upon submission of necessary supporting documents.
3	SHAKTI INFRANIRMAN PRIVATE LIMITED	04.06.2025	2,36,34,071	2,32,26,568	-	-	-	-	-	4,07,503	-	-	The claim amount of ₹2,36,34,071/- submitted in Form B was found to include interest calculated up to 29.05.2025 instead of the Insolvency Commencement Date (ICD), i.e., 03.04.2025. This discrepancy was duly communicated to Shakti Infranirman (P) Ltd. and certain invoices submitted were also not legible.  The claim has been provisionally admitted to the extent of ₹ 2,32,26,568/-, after recalculating interest at 24% per annum up to the ICD. The balance amount of ₹4,07,503/- has been treated as a contingent claim, subject to verification upon submission of necessary legible supporting documents.
4	GANNON DUNKERLEY & CO. LTD.	26.06.2025	12,63,18,691	-	-	-	-	-	-	12,63,18,691	-	-	The claim amounting to Rs. 12,63,18,691/- has been treated as a contingent claim, as despite the NCLAT order dated 30.05.2024 referencing an invoice of Rs. 19,05,41,478/- raised against GDCL, the books of account and available information reflect no outstanding dues in the name of GDCL. Further, essential supporting documents such as bank statements have not been submitted, and the documents provided are insufficient. The claim is subject to verification upon submission of necessary and legible supporting documents.
TOTAL			<b>27,35,07,966</b>	<b>6,69,98,358</b>	-	-	-	-	-	<b>13,81,81,709</b>	-	<b>6,83,27,899</b>	-

sd/-

**Dr. Shrawan Kumar Vishnoi**

Resolution Professional

**M/s KAPASI INFRACON LLP (Under CIRP)**

Date: 30th June, 2025

Place: Lucknow